

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

<b>Coram</b>	<b>Dr. Pramod Deo, Chairperson Shri R.Krishnamoorthy, Member Shri S. Jayaraman, Member Shri V.S.Verma, Member</b>
<b>Petition No.</b>	<b>8/2009 (Suo motu)</b>
<b>Date of Hearing</b>	<b>16.4.2009</b>
<b>Subject</b>	<b>Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of drawal schedule by the Uttaranchal Power Corporation Limited.</b>
<b>Respondents</b>	<b>1. Uttaranchal Power Corporation Limited, Dehradun 2. Shri S. Mohan Ram, Managing Director, Uttaranchal Power Corporation Limited, Dehradun</b>
<b>Parties present</b>	<b>Shri T. Panda, UPCL Shri S.K. Mehta, UPCL Shri Samara Lakra, NRLDC Shri D.K. Jain, NRLDC Shri R.P. Aggarwal, NRPC</b>

The representative of the respondents submitted that the first respondent had been promptly remitting the dues payable to the regional pool on account of UI draws. He added that generally the first respondent was under-drawing from the grid and accordingly substantial amount was receivable by it on account of interest on delayed payment for the under-drawals. According to him, interest receivable by the first respondent on account of delay in receipt of UI charges for the period from 2004-05 to 2008-09 had neither been paid to the first respondent nor was it allowed adjustment against the UI charges payable by it nor even up-to-date accounts of interest receivable was made available. He pointed out that payment to UI pool towards over-drawal while substantial amount is receivable from the pool by way of interest is objected to by the audit.

2. NRPC's representative agreed that there had been some delay in computation of interest on delayed payment of UI charges. He assured that henceforth the interest would be computed and communicated to all concerned on monthly basis. He also submitted that huge amounts by way of surcharge were payable to the UI pool by some of the defaulting constituents of the region

and hence it might not be possible to make payment to the first respondent, unless the dues were realized by the pool. He pointed out that the accounts of UI and surcharge payable/receivable were prepared by NRPC. The Commission pointed out that accounting of interest payable and actual disbursement thereof were different issues. The Commission desired to know the details of the procedure being adopted by NRPC for computation and accounting of the payments towards UI drawals and the surcharge payable on delayed payment.

3. The Commission directed NRPC to file an affidavit detailing the procedure for computing and accounting of the interest on delayed payment of UI charges and its adjustment with the dues towards over-drawal from the pool.

Sd/=   
(K S Dhingra)   
Chief (Legal)